

OFFICE OF THE PRICIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

Pursuant to the letter no. 20203/Crl. Dated 01.06.2022 and in compliance of Judgment / Order dated 23.05.2022 passed by Hon'ble Mr. Justice Talwant Singh, received from the Hon'ble High Court of Delhi, New Delhi, the following Committee is hereby constituted with immediate effect :-

S.No	Name of the Committee	Name of the Judicial Officer	Designation
1	Committee to accomplish the task in regard to Proclaimed Offenders/ Proclaimed Offenders in complaint cases, specially in cases u/s 138 NI Act.	Sh. Dheeraj Mor Addl. Sessions Judge- (Central)	Chairperson
		The Chief Metropolitan Magistrate (Central)	Member
		The Chief Metropolitan Magistrate (West)	Member


(GIRISH KATHPALIA) 03.6.22
Principal District & Sessions Judge (HQs)
Delhi


No. 994/45830-552 /F.1(3)/Gaz/2022

Dated 03 JUN 2022

Sub:- Compliance of the letter No.20203/ Crl. Dated 01.06.2022 of the Hon'ble High Court of Delhi, New Delhi.

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi with reference to letter No.20203/Crl Dated 01.06.2022.
2. The Principal District & Sessions Judges, all court Complexes, Delhi/New Delhi/Rouse Avenue, Delhi.
3. The Officers concerned.
4. The Officer In-charge General Branch, Central, Tis Hazari Court, Delhi to pursue the matter.
5. The Office of the Ld. CMM, Central, Tis Hazari Courts, Delhi.
6. The P.S. to the undersigned.
7. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
8. The R&I Branch (Central) for uploading on LAYERS.


Principal District & Sessions Judge (HQs)
Delhi